

2012
HIGH COURT, APPELLATE SIDE
CALCUTTA

No-1804-A

Dated the 12th April,2012

From : Sri Ishan Chandra Das,
Registrar (Judicial Service),
High Court, Appellate Side,
Calcutta.

To : The Secretary to the
Government of West Bengal,
Judicial Department,
Writers' Buildings,
Calcutta - 700 001.

Sub : Placing services of (i) Smt. Sarbani Mallick Chattopadhyay, (ii) Smt. Soma Majumder (Sadhu), (iii) Sri Pinaki Mitra, for appointment to the post of (i) Judge, 2nd Labour Court, Calcutta, (ii) Law Officer, Drugs Control, Government of West Bengal and (iii) Deputy AGOT, Government of West Bengal, all on deputation basis respectively.

Sir,

In sending herewith a copy of the Court's Notification bearing No.1796-A dated 12.04.2012 which is self explanatory on the subject captioned above, I am directed to request you kindly move the appropriate authority of the Government so that the appointment orders in respect of the aforesaid officers are issued as early as possible enable them to join their respective new assignment on or before 02.05.2012 positively, as per direction contained in the relevant portion of the Court's Notification.

I doing so, ACRs for the last available three years, Bio-Data and Service Particulars in respect of the officers are also being furnished herewith for the process of their appointment.

While processing the services of Sri Hidiyatullah Bhutia, since lying with you are required to be re-placed at this Court's disposal for his appointment in the general line on transfer.

The matter may kindly be treated as extremely urgent and an effective action is therefore, highly expected.

Yours faithfully,

Ishan Chandra Das
Registrar (Judicial Service)

Encl : As above.

MEMO NO.1805-A to 1807-A

Copy forwarded to the District Judges, Purba Medinipur, Burdwan and Jalpaiguri for information and necessary communication to the concerned officer.

The concerned District Judge is requested to direct the officer under his control to hold himself/herself in readiness to join his/her new assignment on receipt of necessary order from Government, delivering charge of his Court and office to such an officer as may be nominated by him.

High Court, Civil

By order of the High Court,

The 12th April, 2012

First Assistant Registrar